

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 497/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 20.01.2015
Date of Order : 19.03.2015**

In the matter of:

Approval of transmission tariff for Asset-I: 1x100 MVA, 220/132 kV, 3-phase Spare ICT at Dimapur Sub-station (Actual DOCO: 1.4.2013) and Asset-II: 1x5 MVA, 132/33 kV, 1-phase Spare ICT at Ziro Sub-station (Actual DOCO: 1.4.2013), under Provision of Spare transformers and reactor in North-Eastern Region for tariff block 2009-14, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Assam Electricity Grid Corporation Limited,
(Formerly Assam State Electricity Board),
Bijulee Bhavan, Paltan Bazar,
Guwahati-781 001, Assam
2. Meghalaya Energy Corporation Limited,
(Formerly Meghalaya State Electricity Board),
Short Round Road, "Lumjingshai",
Shillong-793 001, Meghalaya



3. Government of Arunachal Pradesh,
Itanagar, Arunachal Pradesh
4. Power and Electricity Department,
Government of Mizoram,
Aizwal, Mizoram
5. Manipur State Electricity Distribution Company Limited,
(Formerly Electricity Department, Government of Manipur,
Keishampat, Imphal
6. Department of Power,
Government of Nagaland,
Kohima, Nagaland
7. Tripura State Electricity Corporation Limited,
Vidyut Bhawan, North Banamalipur,
Agartala, Tripura (W)-799 001

.....**Respondents**

For petitioner : Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL

For respondents : Shri M.K. Adhikari, APDCL
Shri K. Goswami, APDCL

ORDER

The petition has been filed by Power Grid Corporation of India Limited (PGCIL) for approval of transmission charges for Asset-I: 1x100 MVA, 220/132 kV, 3-phase Spare ICT at Dimapur Sub-station (Actual DOCO: 1.4.2013) and Asset-II: 1x5 MVA, 132/33 kV, 1-phase Spare ICT at Ziro Sub-station under Provision of Spare transformers and reactor in North-Eastern Region (Actual DOCO: 1.4.2013), (hereinafter referred to as “transmission assets”) from the date of commercial operation



of the assets to 31.3.2014 for tariff block 2009-14. Further, the petitioner has requested for grant of provisional tariff as per Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the '2009 Tariff Regulations'), pending determination of final transmission tariff.

2. The details of the assets covered in the instant petition are as follows:-

S.No.	Asset	Name of the Asset	Scheduled DOCO	Actual DOCO
1	Asset-I	1x100 MVA, 220/132 kV, 3-phase Spare ICT at Dimapur Sub-station	23.12.2013	1.4.2013
2	Asset-II	1x5 MVA, 132/33 kV, 1-phase Spare ICT at Ziro Sub-station	23.12.2013	1.4.2013

3. The petition was heard on 20.1.2015. The representative of the petitioner requested to grant provisional tariff in terms of Regulation 5(4) of the 2009 Tariff Regulations.

4. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of the 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.



5. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. After carrying out preliminary prudence check of the tariff claimed by the petitioner, the Commission has decided to allow tariff in terms of Regulation 5(4) of the 2009 Tariff Regulations as per para 7 of this order for the year 2013-14.

7. The details of the Annual transmission charges claimed by the petitioner and allowed by the Commission are as follows:-

(₹ in lakh)

Assets	Annual fixed charges claimed	Annual fixed charges allowed
	2013-14	2013-14
Asset-I	20.21	15.16 (Pro-rata)
Asset-II	5.30	4.77

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

9. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5(3) of the 2009 Tariff Regulations.

10. We note that the petitioner has claimed the interest rate corresponding to Bond XLII on the plea that there are no actual loans. The petitioner is directed to explain on affidavit the reasons for adopting the interest rate corresponding to Bond XLII, with a copy to the respondents by 6.4.2015.

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

